

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 233 of 2012, IA No. 373 of 2012
and IA No. 374 of 2012**

Dated : 21st November, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Tata Steel Ltd. ... Appellant(s)

Versus

Odisha Electricity Regulatory Commission & Ors. ..Respondent(s)

**Counsel for the Appellant(s): Mr. M.G. Ramachandran
Mr. R.M. Patnaik
Mr. Dhananjaya Mishra
Mr. P.P. Mohanty**

**Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. Hasan Murtaza for R.2**

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 373/12 (Application for stay). Mr. Rutwik Panda takes notice on behalf of Respondent No.1 and Mr. Hasan Murtaza takes notice on behalf of the Respondent No.2. Notice be issued to the other Respondents returnable on 04.12.2012. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

It is represented that the Order impugned in this Appeal has been challenged in the other Appeal no. 218 of 2012. In that Appeal

also, we have issued notice in the interim application seeking for interim relief.

Post the I.A. No. 373/12 for hearing on **4.12.2012**. In the meantime, reply be filed by the Respondents on or before 26.11.2012 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk